

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 20

CP (IB) No. 346/Chd/Hry/2022

Under Section 9, IBC 2016

In the matter of:-

Prins Autogas system B.V

..Petitioner/Operational Creditor

Vs.

Best Prins Ecotech Pvt. Ltd.

..Respondent/Corporate Debtor

Present: Mr. Nikhil Sabharwal, Advocate for the petitioner-Operational Creditor.
Mr. Atul V. Sood, and Mr. Pardeep Aggarwal and Mr. Arjun Aggarwal,
Advocates for the respondent-Corporate debtor.

A date is requested by the learned counsel for the respondent-Corporate debtor for filing the reply. Let the same be filed within four weeks with a copy in advance to the counsel opposite. List the matter on 11.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 07, 2023
PRF